

with the engineers of the Government of Andhra Pradesh.

**Mr. Speaker:** There is a calling attention notice by several members on the situation and progress in Kashmir. Let the Defence Minister come; meanwhile the papers may be laid on the Table.

12.00 hrs.

PAPERS LAID ON THE TABLE

RULES UNDER COMPANIES ACT, ETC.

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** On behalf of Shri T. T. Krishnamachari I beg to lay on the Table—

(1) a copy each of the following Rules under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Official Liquidator's Accounts) Rules, 1965, published in Notification No. G.S.R. 1096 dated the 31st July, 1965.

(ii) The Company's Liquidation Accounts Rules, 1965, published in Notifications No. G.S.R. 1097 dated the 31st July, 1965.  
[Placed in Library. See No. LT-4713/65].

(2) a copy each of the following papers in respect of the State of Kerala:—

(i) Audit Report, 1965, under article 151 (2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.  
[Placed in Library. See No. LT-4714/65].

(ii) Appropriation Accounts, 1963-64. [Placed in Library. See No. LT-4715/65].

(iii) Finance Accounts, 1963-64. [Placed in Library. See No. LT-4716/65].

NOTIFICATION UNDER AGRICULTURAL REFINANCE CORPORATION ACT, ETC.

**Shri Rameshwar Sahu:** I beg to lay on the Table—

(1) a copy of Notification No. SEC. 2864/B.3—64/65, dated the 1st May, 1965, making certain amendments to the Agricultural Refinance Corporation (Staff) Regulations, 1964, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library, see No. L-4717/65].

(2) a copy of the Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1965, published in Notification No. G.S.R. 1178 dated the 21st August, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-4718/65].

(3) a copy each of the following Notifications making certain amendments to the Kerala Manufacture and Sale of Stamp Rules, 1960, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. 80/64 published in Kerala Gazette dated the 31st March, 1964.

(ii) S.R.O. 96/64 published in Kerala Gazette dated 7th April, 1964.

(iii) S.R.O. 174/64 published in Kerala Gazette dated the 9th June, 1964.

(iv) S.R.O. 133/65 published in Kerala Gazette dated the 30th March, 1965.  
[Placed in Library, see No. LT-4719/65].